

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00302/2018

Chandigarh, this the 15th day of March, 2018

...
CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

Nirmla Kalra Wd/o Sh. Roop Chand, Quarter No. 158-D, Railway Colony, Ambala Cantt, presently working as Office Superintendent Group 'C' in the office of Divisional Railway Manager, Northern Railway, Ambala Cantt, aged about 50 years

....Applicant

(Present: Ms. Aakanksha Sawhney, Advocate)

VERSUS

1. Union of India, through Secretary, Ministry of Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ambala Division, Ambala Cantt.
3. Senior Divisional Personnel Officer, Northern Railway, Ambala Division, Ambala Cantt.
4. Senior Divisional Finance Manager, Northern Railway, Ambala Division, Ambala Cantt.

....Respondents

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main contention of learned counsel, at this stage, is that although the applicant has moved a representation dated 29.01.2015 (Annexure A-5), for redressal of her grievances, but no decision has yet been taken on it, by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record, with her valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side during the course of further consideration, the O.A. is disposed of, with a direction to the Divisional Railway Manager, Northern Railway, Ambala Cantt (Respondent No. 2), to sympathetically consider and decide the indicated representation, keeping in view the judgment dated

29.01.2015, rendered in CWP No. 8563 of 2014, titled **Union of India Vs. Darshan Lal Bali & Others**, by the Hon'ble Punjab and Haryana High Court (Annexure A-6), by passing a speaking & reasoned order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Copy dasti.

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 15.03.2018

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